

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 83(ND)2016
CA. NO.

CORAM:


PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE COMPANY: M/s. Khanna Traders & Ors. V/s. M/s. Scholar Publishing House Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	UDAY BEDI	Adv.	Petitioners	
2.	ANKUR SOOD	Adv.	Petitioners	
3.	ROMILA MANDAL	Adv.	Petitioners	

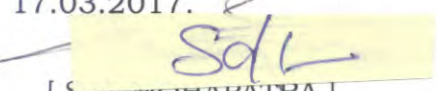
RAMESH RANADE ORDER

CA No.107/17:

RAMESH RANADE

2. Ld. counsel for the Respondent prays for an adjournment on the ground that his leading counsel is not available. This is strongly opposed by the other side. The Petitioner presses disposal of his application vide which he seeks permission to file some documents. Though no reply has been filed, given the facts, it appears expedient to allow taking of the documents, including a report filed by the second Chartered Accountant of the company, as corroboration of the Petitioner's submissions.

3. To come up for arguments and disposal of the main C.P. on 17.03.2017.


[S.K. MOHAPATRA]
MEMER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]